

**Misc. Appeal No. 07/2021**

**Ismail Ali Vs Naradhoj Adhikari**

**12-09-2022**

Both sides represented.

Today was fixed for N/O.

Heard.

Perused.

On perusal of the C/R, it appears that this Misc. Appeal is an appeal against the order dated 23-11-2021 passed by Id. Munsiff No. 1, Tezpur, in Misc.(J) Case No. 257/2019 arising out of T.S Case No. 146/2019. However, for the change of the limit of pecuniary jurisdiction vide notification of the Hon'ble High Court, the Hon'ble District Judge, Sonitpur has transferred the T.S No. 146/2019 to this court which was renumbered here as T.S No. 66/2019 on 24-02-2022. Hence, after transfer, this court became the trial court of T.S No. 146/2019(old)/ T.S No. 66/2019(new). As Misc.(J) Case No.257/2019 was an offshoot of T.S No. 146/2019(old)/ T.S No 66/2019(new), this court as on today can not be the appellate court of Misc.(J) Case No. 257/2019. In other words this court being the trial court of T.S No. 146/2019(old)/ T.S No 66/2019(new), has no jurisdiction to proceed with the Misc. Appeal No. 07/2021.

As such, send the C/R, of this Misc. Appeal case No. 07/2021 to the Hon'ble District Judge, Sonitpur for necessary order.

Civil Judge  
Sonitpur, Tezpur